

**DELHI MUNICIPAL CORPORATION
BILL AND DELHI DEVELOP-
MENT BILL**

**EVIDENCE TENDERED BEFORE JOINT
COMMITTEES-LAID ON THE TABLE**

The Minister of Home Affairs (Pandit G. B. Pant): I beg to lay on the Table a copy of the evidence tendered before the Joint Committee on the Delhi Municipal Corporation Bill, 1957 and the Delhi Development Bill, 1957.

**CORRECTION OF ANSWER TO
STARRED QUESTION NO. 1130**

The Deputy Minister of Planning (Shri S. N. Mishra): With your permission, Sir, I beg to submit that in reply to Starred Question No. 1130, regarding average rates of betterment levy fixed in the different States, I laid a statement on the Table of this House on 24th August, 1957, and *inter alia* gave the position as based on the respective Bills of Andhra and Orissa and not on the Acts. I now find that in the light of the Acts, the position in respect of those two States is as follows:—

Andhra.—According to the Andhra Act, the basis of Betterment Levy is the increase in value of land which will be the amount by which the value of the land on completion date exceeds the value of the land on construction date, and the betterment contribution leviable shall be fixed so as not to exceed one-half of such increase.

Orissa.—According to the Orissa Act, the basis for betterment levy is the annual increase in the gross produce of each class of land. Ten times the annual increase in the gross produce so estimated shall be deemed to be the increase in the capital value of each class of land and the betterment

charges payable shall be one-half of the difference between the increase in the capital value and the estimated cost of making the lands fit for advantageous irrigation. The amount of betterment levy recoverable, the average rate per acre, and the total annual collections likely to be realised in Orissa have not yet been worked out.

PROBATION OF OFFENDERS BILL*

The Minister of Home Affairs (Pandit G. B. Pant): I beg to move for leave to introduce a Bill to provide for the release of offenders on probation or after due admonition and for matters connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the release of offenders on probation or after due admonition and for matters connected therewith."

The motion was adopted.

Pandit G. B. Pant: I introduce the Bill.

BUSINESS OF THE HOUSE

Shri T. K. Chaudhuri: (Berhampore): Before you take up these Bills for consideration, I want to draw your attention to one fact. The Industrial Finance Corporation Amendment Bill is also likely to come up today. But we received the annual report on the working of the Industrial Finance Corporation for this year only today. So, if the consideration of this Bill can be postponed for one day at least so that we might study the report and then take up the consideration of the Bill, it would be a good thing.